

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF DRINKING WATER AND SANITATION

LOK SABHA
UNSTARRED QUESTION NO. 1556
TO BE ANSWERED ON 15.12.2022

JJM Guidelines

1556. DR. SHASHI THAROOR:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) the details of the funds of community contribution deposited by the community against the five to ten per cent community contribution for in-village infrastructure contemplated in the Jal Jeevan Mission Operational Guidelines;
- (b) whether such amounts received constitute five to ten per cent of the in-village infrastructure costs for the piped water supply scheme works undertaken so far; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI
(SHRI PRAHLAD SINGH PATEL)

(a) (b) & (c) Drinking water is a State subject. The power to plan, design, approve and implement drinking water supply schemes lies with the respective State Governments. Government of India supplements the efforts of the States by providing technical and financial assistance. To instill the 'sense of ownership' among local community over in-village water supply infrastructure to be created under Jal Jeevan Mission (JJM), the Operational Guidelines for implementation of JJM provide for community contribution to the extent of 5% of the capital cost towards in-village water supply infrastructure in hilly, forested, and in villages having more than 50% SC/ ST population, and 10% in the remaining villages. Communities will be rewarded by providing 10% of the in-village infrastructure cost of the scheme after successful implementation of the scheme, as a revolving fund to meet any unforeseen expenditure due to break down, requiring emergency repair, etc. for long-term sustainability of the schemes. The details regarding funds of community contribution deposited by the communities are not maintained by this department.
